

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**172/241-242/PB/2020**

**IN THE MATTER OF:**

Ajay Singhal Vs. Sita Ram & Company Pvt Ltd & ... Applicant/Petitioner  
Ors.

**Order under Section 241-242.**

**Order delivered on 05.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Jayant Mehta and Adv Gursat Singh, Advs.  
For the Respondent : Mukesh Sukhija Adv.

**ORDER**

**CA-104(PB)/2021**

The respondent side having not yet filed reply, they are hereby peremptorily directed to file reply on or before 11.03.2021, thereafter the petitioners' side is at liberty to file rejoinder, if any, on or before the next date of hearing.

List this application on 19.03.2021.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**